

COURT-I

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

IA NO. 417 OF 2016 IN DFR NO. 1064 OF 2016

Dated : 22nd August, 2016

**Present : Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T.Munikrishnaiah, Technical Member**

In the matter of:

TANGEDCO

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant (s)

:

Mr. S. Vallinayagam

Counsel for the Respondents (s)

:

ORDER

IA NO. 417 OF 2016

(Appl. for condonation of delay)

Counsel for the appellant submitted that the Respondents have been served notice. Court notice is also served on the Respondents. No counsel on behalf of the Respondent has appeared. Hence we condone the delay of 44 days for the reasons stated in the application. Application is disposed of.

List the matter on **08.09.2016.**

**(T.Munikrishnaiah)
Technical Member**

mk/kt

**(Justice Ranjana P. Desai)
Chairperson**